

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. DMA 317 of 2000
(OA 1261 of 96)

Present : Hon'ble Mr. D.V.R.S.G. Dattatreyyulu, Judicial Member

Hon'ble Mr. S.P. Singh, Administrative Member

SUDIT KR. BISWAS

VS

UNION OF INDIA & ORS.

For the applicant : Mr. S.P. Mukherjee, counsel
Mr. S.K. Sengupta, counsel

For the respondents: Mr. B. Mukherjee, counsel

Heard on : 21.7.2000

Order on : 21.7.2000

O R D E R

D.V.R.S.G. Dattatreyyulu, J.M.

Heard both the counsel. In view of the allegations made that the applicant is suffering from a disease like "Chronic Myeloid Leukemia" and the 1st counsel for the applicant was at that time sick none appeared on 19.5.2000 when the matter was taken up for hearing and the matter was dismissed for non-prosecution, we are of the opinion that the matter should be restored. Hence the OA is restored and the order of dismissal dated 19.5.2000 is set aside. Post the matter for hearing on 9.8.2000 as the applicant is suffering from the above mentioned disease, he should have the advantage of hearing the result of the OA.

J.S. Datta
MEMBER (A)

in

21/7/01
MEMBER (J)